

IN THE HIGH COURT OF ORISSA AT CUTTACK

BLAPLNo. / \_\_\_\_\_

... *Petitioner (s)*

Versus

... *Opp. Party (s)*

**FACTS/CRIME: (Maximum 5 lines) – with at least THREE best points in the Petitioner’s favour.**

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**NECESSARY DETAILS:**

Date of FIR	Number of FIR	Police Station	Page No. in the BLAPL Application
Acts	IPC/BNSS/NDPS/PC Act/.....	Section(s)	
Date of Arrest			
Period of custody			
Date of Charge sheet			
Criminal Antecedents If any			
Earlier Bail Application(s) in High Court			
Parity with Co-accused persons (if any)			
If trial has commenced,number of witnesses examined out of total Prosecution Witnesses.			

SIGNATURE OF THE ADVOCATE

IN THE HIGHCOURT OF ORISSA AT CUTTACK

CRLMC No. \_\_\_\_\_ /

... *Petitioner(s)*

Versus

... *Opp. Party(s)*

**FACTS/CRIME: (Maximum 5 lines) – with at least THREE best points in the Petitioner’s favour.**

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.....**NECESSA**

**RY DETAILS:**

Date of FIR	Number of FIR	Police Station	Page No. in the CRLMC Application
Acts	IPC/BNSS/NDPS/PC Act/.....	Section(s)	
Date of Arrest			
Period of custody			
Date of granting bail			
Date of issuance of NBW			
Reason for not appearing			

**SIGNATURE OF THE ADVOCATE**